112	Written	Answers	to
-----	---------	---------	----

[RAJYA SABHA] Unstarred Questions

State	Sl. No.	City	
Uttar Pradesh	82.	Agra	
	83.	Allahabad	
	84.	Anpara	
	85.	Bareily	
	86.	Firozabad	
	87.	Gajraula	
	88.	Ghaziabad	
	89.	Jhansi	
	90.	Kanpur	
	91.	Khurja	
	92.	Lucknow	
	93.	Muradabad	
	94.	Noida	
	95.	Raebareli	
	96.	Varanasi	
Uttarakhand	97.	Kashipur	
	98.	Rishikesh	
West Bengal	99.	Kolkata	
Bihar	100.	Patna	
	101.	Gaya	
	102.	Muzaffarpur	

Eco-sensitive zones around National Parks

2760. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state

(a) whether Government has been directed to declare ten kms. area around national parks as ecosensitive zones;

(b) if so, the details thereof and the response of Government;

(c) whether Government will erect fencing to prevent intruders entering into the zones; and

(d) if not, details of other measures suggested to protect the zones?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Hon'ble Supreme Court while hearing Writ Petition(s) (Civil) No(s). 202/1995 and Writ Petition (C) No. 460/2004 and Writ Petition (C) No. 435/2012 on 11th December 2018 had directed the Ministry of Environment, Forest and Climate Change for declaration of an area of 10 Kms around 21 National Parks and Wildlife Sanctuaries as Eco Sensitive Zone. The Ministry has communicated the said order to the respective State Governments *vide* letter dated 19th December 2018.

(c) and (d) All activities in the Eco sensitive Zone are governed as per the provisions contained in the Notification. The important steps to protect Eco-Sensitive Zones around National Parks and Sanctuaries include:

(i) The Ministry of Environment and Forest issued an Office Memorandum No. J-11013/41/2006-IA. II(I) dated 2nd December 2009 stipulating that while granting environmental clearance to projects located within 10 km of National Parks and Sanctuary, a specific condition shall be stipulated that the environmental clearance is subject to their obtaining prior clearance from Standing Committee of National Board for Wildlife.

(ii) The Eco-Sensitive Zone (ESZ) Notifications are issued under the Environment (Protection)' Act, 1986 and contains Permitted; Regulated and Prohibited activities.

(iii) The activities in the ESZ are monitored by a Monitoring Committee, chaired by the District Collector as the chairman and the DCF of the concerned National Park/ Sanctuary as the Member Secretary.

Mitigating Impact of Climate Change

2761. SHRI KUMAR KETKAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether REDD (Reducing Emissions from Deforestation and Forest Degradation) is a mechanism for encouraging nations to preserve their forests by giving an economic value to the carbon saved by stopping deforestation in developing